

Malabar Gold gets NHRC notice over collaboration with Pak influencer

NEW DELHI, FEBRUARY 21

The National Human Rights Commission (NHRC) has shot off a letter to Kerala-based jewellery group Malabar Gold and Diamonds over alleged FEMA violations and collaboration with a Pakistani influencer known for her “anti-India” remarks.

In a communication dated February 20, the commission said the complaint alleged potential violations of human rights, and directed multiple authorities to submit an action taken report within two weeks.

The NHRC instructed the Joint Secretary, Ministry of Home Affairs, the Secretary, Ministry of Corporate Affairs and the DGP, Kerala, to examine different aspects of the complaint, including regulatory compliance and public order concerns. — TNS

मानवाधिकार आयोग ने भ्रामक नामों वाले एनजीओ पर कार्रवाई का आदेश दिया

जासं, बटिंडा : नेशनल ह्यूमन राइट्स कमीशन (एनएचआरसी) ने देशभर में कुछ गैर-सरकारी संगठनों (एनजीओ) की तरफ से आयोग के नाम और लोगो के कथित दुरुपयोग के मामलों का स्वतः संज्ञान लिया है। आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों को कार्रवाई के लिए सख्त निर्देश भी जारी किए हैं। आयोग ने मुख्य सचिवों और पुलिस प्रमुखों को आदेश दिया है कि ऐसे मामलों में दो सप्ताह के भीतर आवश्यक कानूनी कार्रवाई कर रिपोर्ट दी जाए।

आयोग को प्राप्त मानवाधिकार उल्लंघन से संबंधित शिकायतों की जांच के दौरान यह सामने आया कि कई एनजीओ ने स्वयं को एनएचआरसी से मिलते-जुलते या

आयोग ने लिया मामले का स्वतः संज्ञान, मुख्य सचिवों और पुलिस प्रमुखों को दो सप्ताह में रिपोर्ट पेश करने का दिया निर्देश

भ्रामक नामों के तहत पंजीकृत कर रखा है। आयोग के अनुसार, इस प्रकार के नाम लोगों में भ्रम पैदा करते हैं। "नेशनल ह्यूमन राइट्स कमीशन" जैसे नाम रखकर आम जनता को यह विश्वास दिलाया जाता है कि ये संगठन आयोग का हिस्सा हैं या उससे अधिकृत हैं, जबकि ऐसा नहीं है।

विशेषज्ञ अमृतपाल सिंह बराड़ ने बताया कि हाल ही में "राष्ट्रीय मानवाधिकार परिषद (एनएचआरसी)" नाम से एक एनजीओ का मामला सामने आया

है, जो कथित तौर पर वर्ष 2022 में दिल्ली में पंजीकृत है और जिसका कार्यालय कर्नाटक में संचालित हो रहा है। इस संगठन ने अपनी प्रचार सामग्री में दावा किया है कि वह नीति आयोग भारत सरकार के कॉरपोरेट मामलों के मंत्रालय और सामाजिक न्याय एवं अधिकारिता मंत्रालय के साथ पंजीकृत है। आयोग ने इसे गंभीर मामला मानते हुए तत्काल नोटिस जारी किया है। आयोग ने कहा है कि इस प्रकार के भ्रामक नामों और पदों का उपयोग जनता के विश्वास को कमजोर कर सकता है। एनएचआरसी ने दोहराया है कि मानवाधिकार जैसी संवेदनशील व्यवस्था से जुड़ी संस्था के नाम का गलत उपयोग बर्दाश्त नहीं किया जाएगा।

मानवाधिकार आयोग ने भ्रामक नामों वाले एनजीओ पर कार्रवाई का आदेश दिया

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Source: <https://indianexpress.com/article/india/over-400-custodial-deaths-jharkhand-high-court-seeks-clarity-from-govt-10545042/>

Over 400 custodial deaths: Jharkhand High Court seeks clarity from govt

The court directed the state govt to file a comprehensive affidavit clarifying whether mandatory judicial inquiries were conducted in each case

Written by: Shubham Tigga

4 min read Ranchi Feb 22, 2026 08:00 AM IST

Citing nearly 450 custodial deaths reported in Jharkhand between 2018 and 2025, the Jharkhand High Court has directed the state government to file a comprehensive affidavit clarifying whether mandatory judicial inquiries were conducted in each case, as required under criminal law.

Hearing a PIL that was filed in 2022, a Division Bench of Chief Justice M S Sonak and Justice Rajesh Shankar observed this week that the data submitted by the state Home Department, which is around 437 deaths in police and judicial custody during the period, did not clearly specify whether judicial magistrate inquiries were held in all cases.

The court referred to section 176(1-A) of the CrPC, which mandates that where a person dies or disappears, or rape is alleged, while in police or court-authorized custody, an inquiry "shall be held" by a Judicial Magistrate, apart from the regular police investigation. The Bench also took note of the provisions under section 196 of the BNSS, which retain similar safeguards.

The PIL was filed in 2022 after annexing replies to a question raised in the state legislature, which showed over 160 custodial deaths between 2018 and 2022. Following this, the court directed the state to provide updated and complete data till 2025.

The court asked the Home Secretary to file a fresh affidavit specifying in how many of the cases judicial inquiries were conducted and to disclose details where such inquiries were not held. It also directed that the affidavit clarify compliance with BNSS provisions for deaths reported between 2023 and 2025. The court further sought to determine the nature and cause of death and whether compliance with the National Human Rights Commission (NHRC) guidelines was ensured.

"All this is necessary because the affidavit filed or the chart accompanying the affidavit is not clear whether the cause of death has been determined by the police authorities themselves or whether the same is a result of any judicial inquiry as is contemplated under the law. Further, considering the number of deaths, it is crucial to see whether the safeguards provided under the law to rule out foul play were duly complied with or not," the court said.

Appearing for the petitioner, Advocate Md. Shadab Ansari told the court that despite the clear statutory mandate, the provision has not been properly implemented in Jharkhand in so many years. "When the broader data was placed, it showed that the number is extremely high, close to 450 deaths in police and judicial custody across Jharkhand," he said.

"The executive cannot determine on its own whether a death was natural or otherwise. That determination must be made by a judicial magistrate," Ansari added, referring to the court's observations.

The petitioner's counsel also alleged that police custody deaths appear underreported. "In police custody cases, the numbers are shown as low because often the authorities disown them, saying that the person escaped and later hanged himself or presenting some other version. That is why police custody figures seem to be less," he alleged.

Appearing for the state, counsel Gaurav Raj said that the court had been examining whether magisterial inquiries

were conducted in cases of custodial deaths, whether in police or judicial custody.

Raj said that on earlier dates, the court had specifically asked the state to indicate whether magisterial inquiries had been conducted in each and every custodial death case, and the state had furnished case-wise details accordingly.

He added that the present issue before the court relates to clarification on the meaning of "Magistrate" under the CrPC and the BNSS.

According to him, the provisions mention "Magistrate", but do not designate a specific category, and said that the question now is whether it refers exclusively to a Judicial Magistrate or could include an Executive Magistrate. "The court has asked the state to clarify this aspect in a further affidavit at the next hearing," he said.

The High Court has directed the Home Secretary to file the detailed affidavit by March 13, 2026. The matter is scheduled for further hearing on March 19.



Source: <https://www.scconline.com/blog/post/2026/02/21/nhrc-issues-notice-over-reported-assault-journalist/amp/>

NHRC issues notice over reported assault on journalist covering Delhi University protest

The NHRC has issued a notice to the Delhi Police Commissioner, calling for a detailed report on the matter within two weeks.

Published on February 21, 2026 By Soumya Yadav

National Human Rights Commission: On 20-2-2026, the National Human Rights Commission (NHRC) took suo motu cognizance of a media report that a woman journalist was subjected to physical and sexual assault by a mob while she was on a professional assignment to cover a students' protest against the University Grants Commission (UGC) regulations in the North Campus of Delhi University on 13-2-2026.

Reportedly, the protesters, after identifying the journalist's caste, began assaulting her and some also threatened to parade her naked before she lost consciousness.

As per the media report carried on 14-2-2026, the victim journalist alleged that she was specifically targeted because of her caste and managed to escape her ordeal with the help of some faculty and women police personnel.

NHRC observed that the contents of the news report, if true, raised serious issues of violation of the human rights of the victim. Accordingly, the NHRC issued a notice to the Delhi Police Commissioner, calling for a detailed report on the matter within two weeks.

Source: <https://www.tribuneindia.com/news/india/malabar-gold-gets-nhrc-notice-over-collaboration-with-pak-influencer/amp>

Malabar Gold gets NHRC notice over collaboration with Pak influencer

Amid mounting criticism, Malabar Gold and Diamonds had approached the Bombay High Court seeking relief against what it described as defamatory social media content linking the brand to the influencer's political views. Tribune News Service

New Delhi, Updated At : 02:17 AM Feb 22, 2026 IST

The National Human Rights Commission (NHRC) has shot off a letter to Kerala-based jewellery group Malabar Gold and Diamonds over alleged FEMA violations and collaboration with a Pakistani influencer known for her "anti-India" remarks.

In a communication dated February 20, the commission noted that the complaint alleged potential violations of human rights, and directed multiple authorities to submit an action taken report within two weeks. The notice was issued under Section 12 of the Protection of Human Rights Act, 1993.

The NHRC instructed the Joint Secretary, Ministry of Home Affairs, the Secretary, Ministry of Corporate Affairs and the Director General of Police, Kerala, to examine different aspects of the complaint, including regulatory compliance and public order concerns. It also observed that the allegations prima facie appear to raise human rights issues warranting examination.

The rights body also raised questions relating to corporate due diligence, cross-border financial compliance and regulatory adherence under the Indian law.

The development follows a public backlash against the Kerala group over its Birmingham showroom expansion event held last year. The event, which featured actor Kareena Kapoor Khan, reportedly included Pakistani Instagram influencer Alishba Khalid among the invitees.

Social media criticism intensified after Khalid's past posts, since deleted, circulated online. These posts had criticised Operation Sindoor, described it as a "cowardly act" and included slogans supportive of Pakistan.

Amid mounting criticism, Malabar Gold and Diamonds had approached the Bombay High Court seeking relief against what it described as defamatory social media content linking the brand to the influencer's political views. The company's counsel submitted to the court that Khalid's engagement had been handled by a third-party agency, and was finalised before the Pahalgam attack and before her controversial posts surfaced. The company said it was unaware of her alleged anti-India stance at the time and had since severed ties.

The group further argued that the online campaign against it was a strategic attempt by competitors to damage its business during the festive season.



Source: [Deccan Herald](#)

<https://www.deccanherald.com/india/karnataka/cnc-demands-inclusion-of-kodava-language-in-8th-schedule-3907246>

CNC demands inclusion of Kodava language in 8th Schedule

Inclusion of Kodava language in the Eighth Schedule will provide legal, cultural, and educational benefits to the Kodava community.

DHNS Last Updated : 22 February 2026, 04:54 IST

Madikeri: Marking International Mother Language Day, leaders of the Kodava National Council (CNC) staged a protest in front of the Deputy Commissioner's office here on Saturday, demanding that Kodava language be included in the Eighth Schedule of the Constitution.

CNC President N U Nachappa placed several demands, including the inclusion of Kodava Thakk in the Eighth Schedule as recommended in the report of the Commission headed by noted linguist Pandit Dr Sitakant Mahapatra.

He urged that on the lines of Konkani language model and similar to the proposal for Tulu, Kodava be declared an official language of the state under Articles 345 and 347 of the Constitution, and implemented in administration and education under Article 350.

Inclusion of Kodava language in the Eighth Schedule will provide legal, cultural, and educational benefits to the Kodava community. Official recognition by the Central government will enhance the language's prestige and prevent it from being treated merely as a dialect. It would also facilitate the introduction of Kodava as a medium of instruction in school curricula.

He also alleged that the names of local Kodava folk villages, hamlets, and even festivals have been altered into Kannada, distorting them. This, he said, reflects disregard for Kodava heritage and uniqueness and amounts to a violation of human rights.

A memorandum was submitted to the government through DC S J Somashekar on the occasion.

Source: <https://thecommunemag.com/nhrc-issues-notice-to-kerala-based-malabar-gold-diamonds-over-collaboration-with-pakistani-influencer-who-insulted-indias-operation-sindoor/>

NHRC Issues Notice To Kerala-Based Malabar Gold & Diamonds Over Collaboration With Pakistani Influencer Who Insulted India's Operation Sindoor

By The Commune - February 21, 2026

The National Human Rights Commission (NHRC) has taken cognisance of a complaint concerning jewellery major Malabar Gold & Diamonds following controversy over the company's invitation to a social media influencer accused by critics of making anti-India remarks.

In a communication dated 20 February 2026, the Commission noted that the complaint alleged potential violations of human rights and directed multiple authorities to submit an Action Taken Report within two weeks. The notice was issued under Section 12 of the Protection of Human Rights Act, 1993.

The NHRC registry instructed the Joint Secretary (IS-I), Ministry of Home Affairs, the Secretary, Ministry of Corporate Affairs, and the Director General of Police, Kerala, to examine different aspects of the complaint, including regulatory compliance and public order concerns. The Commission observed that the allegations in the complaint, at a prima facie level, appeared to raise human rights issues warranting examination.

Background

The development follows a public backlash against Malabar Gold & Diamonds over its Birmingham showroom expansion event held on 6 September 2025. The event, which featured actor Kareena Kapoor Khan, reportedly included Pakistani Instagram influencer Alishba Khalid among the invitees.

Social media criticism intensified after Khalid's past posts, since deleted, circulated online. These posts had criticised India's "Operation Sindoor," described it as a "cowardly act," and included slogans supportive of Pakistan. Some users also flagged earlier remarks attributed to her expressing indifference toward Indian followers. The controversy quickly escalated online, with critics questioning the company's vetting process for event invitees.

Company's Legal Response

Amid mounting criticism, Malabar Gold & Diamonds approached the Bombay High Court seeking relief against what it described as defamatory social media content linking the brand to the influencer's political views.

During proceedings on 29 September 2025, before Justice Sandeep V. Marne, the company's counsel submitted that Khalid's engagement had been handled by a third-party agency, JAB Studios, and was finalised before the Pahalgam attack and before her controversial posts surfaced. The company told the court it was unaware of her alleged anti-India stance at the time and had since severed ties.

The company further argued that the online campaign against it was a strategic attempt by competitors to damage its business during the festive season.

The High Court granted an ad-interim injunction directing social media platforms to take down 442 identified URLs and restrain further publication of the impugned material.

The legal move itself triggered further debate. The company was accused of attempting to suppress public criticism rather than addressing concerns about due diligence in selecting event participants.

Among the vocal critics has been social media user Vijay Patel (@vijaygajera), who publicly questioned the company's actions. Patel later stated that a legal notice issued to him warned of possible detention in civil prison for up to three months for alleged non-compliance with the court's order.

In posts shared online, Patel stated he was prepared to face legal consequences over the issue. Excerpts of the notice circulated on social media seek removal of his tweets and reference possible civil prison action, though the

matter remains subject to legal process.

What the NHRC Notice Says

According to the NHRC communication, the complainant alleged that Malabar Gold & Diamonds had collaborated with a Pakistani social media influencer who had publicly mocked the Indian Armed Forces and criticised India's counter-terror operations. The complaint further raised questions relating to corporate due diligence, cross-border financial compliance, and regulatory adherence under Indian law.

The Commission noted that the allegations, at the preliminary stage, appeared to involve possible human rights concerns and therefore warranted examination by the concerned authorities.

Officials have been asked to submit their Action Taken Reports within two weeks of receipt of the notice.



Source: <https://www.livelaw.in/job-updates/senior-analyst-vacancy-at-ernst-young-india-noida-524056>

Senior Consultants Vacancy At National Commission For Protection Of Child Rights (NCPCR)

Manav Malhotra 21 Feb 2026 3:22 PM (3 mins read)

National Commission for Protection of Child Rights (NCPCR) invites application for the post of Senior Consultant (Legal), Senior Consultant (Laws Relating to Children), Consultant (Juvenile Justice) on contractual basis.

Name of the Post: Senior Consultant (Legal), Senior Consultant (Laws Relating to Children), and Consultant (Juvenile Justice)

No. of Post: 01 (One) each

Remuneration: Rs. 1,10,000 (Consolidated)

Essential Qualification and Experience

Senior Consultant (Legal)

Master's degree in law (LLM) from any recognized University/or Institution in India or abroad, recognized by Bar Council of India.

Membership of Bar Council of India/ State Bar Council.

At least 7 years post qualification experience in handling legal matters relating to child rights/human rights in reputed institutions like National Human Rights Commission/National Commission for Women/State Commissions for Protection of Child Rights/International Forums and other such institutions/Non-Governmental Organisations etc; Or

At least 7 years' experience in undertaking legal practice in the Supreme Court/High Courts/District & Sessions Courts/ Tribunals etc. handling cases of child rights and connected matters.

Sound knowledge of Indian Judicial System and procedures in various Courts/Tribunals.

Experience in examining legal cases, preparation of reports, briefs etc.

Fluency in reading and writing English, Hindi and regional languages.

They should have expertise in preparing Study Report, Guidelines, Standard Operating Procedures.

MS Excel, MS Power Point, MS Word and Internet / intranet environment.

Also Read - Multiple Vacancies At One Stop Centre, Adoni [Kurnool District, Andhra Pradesh] Senior Consultant (Laws Relating to Children) Master's degree in law (LLM) or equivalent from a recognized University/or Institution in India or abroad recognized by Bar Council of India. Should be well versed with Laws Relating to Children and have at least 3 years of working experience in the field of child rights. Fluency in reading and writing English, Hindi and regional languages. They should have expertise in preparing Study Report, Guidelines, Standard Operating Procedures. Handling POCSO related matters. MS Excel, MS Power Point, MS Word and Internet / intranet environment. Also Read - Legal Officer Vacancy At Non-CSG Cadres In Reserve Bank Of India (RBI)

Consultant (Juvenile Justice) Postgraduate degree from a recognized University/Institution in Social Sciences / Social Work. Desirable: LLB with specialisation preferably in the area of Juvenile Justice laws. At least 7 years post qualification experience in the field of Juvenile Justice. Fluency in reading and writing English, Hindi and regional languages. They should have expertise in preparing Study Report, Guidelines, Standard Operating Procedures. MS Excel, MS Power Point, MS Word and Internet / intranet environment.

How to apply?

Interested candidates are required to submit in their application in the prescribed format and shall submit it to

the office of Director, NCPCR, 5th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001 on or before
04.03.2026



Source: <https://www.daijiworld.com/news/newsDisplay?newsID=1307160>

AICU voices concern over rising pressures on Christians in Northeast India

Sat, Feb 21 2026 06:47:19 PM

Media Release

Itanagar, Feb 21: The 107-year-old All India Catholic Union has concluded a historic meeting of its working committee in Itanagar, the capital of the beautiful state of Arunachal Pradesh in India's North East, finding a unique opportunity to understand the issues of the Christian community in the state and the region.

Christians in the North East confront evolving threats from laws, exclusions, and incidents. Governments must reaffirm religious freedom, protect minorities, and promote harmony, resisting restrictive enforcements.

"The All-India Catholic Union [AICU] calls upon the state governments to ensure security to religious minority communities, deliver justice and foster peace. It is the duty of the state administrations to assure freedom of religion and belief to all citizens, as enshrined in the Constitution, and not allow vested interests to demonise minorities, specially Christians," AICU national president Elias Vaz said.

"The North East hosts diverse ethnic and religious communities. Christians constitute a substantial population in several states and play key roles in education, healthcare, and social services.

"The AICU leadership is fully aware of recent developments and consequent rising challenges, including legislative restrictions, demands for exclusion from tribal entitlements, and targeted incidents, which undermine religious freedom and communal stability.

"Despite ethnic diversity and past insurgency, largely avoided religious conflicts until efforts to enforce the Arunachal Pradesh Freedom of Religion Act (APFRA) 1978 intensified. Enacted 48 years ago to prohibit conversions by force, inducement, or fraud, the Act includes provisions that could criminalise core Christian practices like baptism.

"Successive administrations refrained from implementation, acknowledging its divisive impact. Without enforcement, Arunachal experienced coexistence among indigenous faiths like Donyi-Polo, Christianity, and others. Christians comprise 30.26% of the 13.80 lakh population per the 2011 census, with growth linked to voluntary adoption of the faith.

"The AICU agrees with the ACF feeling that the law targets Christians and risks misuse against converts.

"There have been counter protests by some groups, and there are signs of escalated intra-tribal tensions, with disturbing reports of social boycotts, resource disputes, and exclusion in remote areas. This is an unfortunate reflection of communal upsurge in various northern states in recent times which have brought to a 12th place in international listings.

"In October 2025, AICU wrote to Prime Minister Narendra Modi, objecting to the revival as a threat to constitutional rights and urging repeal for harmony. AICU calls on the state government to abandon enforcement, initiate dialogues, and engage the National Human Rights Commission to uphold secularism and avert unrest.

"An area of continuing and great concern is Manipur's ethnic violence, ignited in May 2023 over Scheduled Tribe status for Meiteis, has so far resulted in over 258 deaths, displaced 60,000, and destroyed more than 400 churches, and many rapes. The community to suffer most is the Kuki-Zo, who are Christian. Some Meitei were also victims as also mixed marriage families.

"Entering its third year in 2025, hostilities continue with killings, abductions, and arson. Armed gangs now exist among the majority Meiti as also in the Kuki Zo, their clashes exacerbating displacement.

"Survivors endure severe trauma, including sexual violence and abductions. Archbishop Dominic Lumon highlighted disproportionate church targeting. UN experts have condemned biases and called for protections. The government's response faces criticism for insufficient safeguards and divisive policies.

"In October 2025, Prime Minister Narendra Modi visited the state, announcing development funds, but ground reports indicate ongoing displacement, assaults, and church attacks into late 2025. Over 11,000 homes and 360 church institutions destroyed. The AICU urges the Union government to monitor the situation closely to ensure effective mediation, rebuilding, and aid to prevent regional spread.

"Mizoram state has over 87% Christians, upholds internal peace but contends with border challenges. Mizoram has sheltered 43,788 Myanmar Chin refugees since the 2021 coup in that country. Chief Minister Lalduhoma has opposed border fencing, seeing it as dividing kin and clans.

"Cuts have been reported in Central assistance in 2025 which has strained resources, suspending US-funded health projects and allied work. The AICU endorses refugee support and harmony. Meghalaya's 75% Christian population encounters growing pressures, according to information from the people. Some groups are pushing for delisting Christian tribals from Scheduled Tribes, using the Hindutva argument that conversion voids entitlements.

"There have been incidents including church vandalism, leading to tourism curbs. The AICU has expressed its sympathy in the recent tragedy in which many "rat coal miners" have died, and has urged the state government to monitor safety measures and adequate compensation to the injured and the families of the dead.

"In Nagaland with a 90% Christian, the people and government have condemned the nationwide attacks on fellow Christians throughout last year, peaking with over 150 incidents of violence, disruptions and desecrations in different parts of the country.

"In January 2026, the Baptist church wrote to Prime Minister Modi, highlighting escalating persecution, and urging intervention.

"But the state has itself seen the Centre delaying the visa to internationally well-known preacher like Franklin Graham so long that he had to cancel his trip. underscore restrictions. 20 Right-wing groups baselessly allege forced conversions, breeding hostility. As elsewhere in the country, vital interfaith and community dialogues.

"Assam is another state of concern with its recent and high-profile incidents of targeted hate and incitement to violence against religious minorities. Christians too are under threat with certain right-wing groups threatening Christian tribals and demanding that they be delisted. The Kutumbha Suraksha Parishad's 2023 ultimatums targeted school symbols and clergy attire.

"Similarly, the 2024 Healing Practices Act has been misused to curb prayer services. In December 2025, Hindutva goons vandalised a Christmas crib and decorations at a catholic school.

"AICU's Tripura leaders report that religious minorities confront delisting drives, even as non-state actors harass schools in particular, sometimes leading to violence. These incidents disrupt harmony and erode religious freedom Sikkim's 10% Christians live peacefully but pursue Scheduled Caste status for lower castes like Kami, Damai, and Sharki, which have been excluded since 1978 despite persistent disadvantages. Over 40,000 persons have been reported affected. The All-Sikkim Ishai Kami Damai Sharki Welfare Association advocates inclusion, seeking 5% reservation hike. The AICU supports these demands.

"On the national level, the All-India Catholic Union one again stresses that the government and political leaders of all parties must ensure there is no erosion in conditional guarantees to all citizens, and particularly to religious and ethnic minorities such as Tribals- Adivasis and the Dalits. The AICU has stood firmly with Dalit Christians since the presidential order of 1950 demanding restoration of their rights be restored and they be included in the Schedule Caste list.

"The demand by some extreme right-wing groups that Tribals-Adivasis be delisted and shorn of their rights over their land, water, and forest resource is a political conspiracy. The challenge demands united action by religious, social and political organisations

"The AICU urges the Union government to increase budgetary allocations for religious minorities, restore and expand the scope of academic scholarships from junior school to post-doctoral research. The government must urgently nominator members to the National Minority Commission, and similar organisations that are lying dead," he said.

Source: <https://www.thehansindia.com/tehrangana/drainage-row-sparks-week-long-protest-in-rasoolpura-1050471>

Drainage row sparks week-long protest in Rasoolpura

Created On: 21 Feb 2026 7:56 AM IST

By Nuvula Smrithi

Residents allege sewage leakage contaminating borewell water; seek urgent SCB action

Hyderabad: Tension remains high in Indiramma Nagar, Rasoolpura, under SCB Ward No. 2, as residents continue their peaceful protest, accusing the Secunderabad Cantonment Board (SCB) Engineering Section and its contractors of gross negligence.

The agitation, which began on February 2, has entered its second week, with locals claiming that authorities have yet to initiate any corrective measures despite repeated appeals.

At the heart of the agitation is the alleged illegal construction of a drainage manhole adjacent to a borewell that serves as the primary drinking water source for the locality.

Residents claim that sewage water is seeping into the groundwater, directly affecting more than 150 families.

According to locals, children, elderly persons and women in the area are suffering from fevers, skin diseases and other infections, raising fears of what they call a "man made health disaster."

Residents say that despite repeated written and verbal complaints to the SCB Engineering Section, the SCB CEO, DGDE, PDDE, and the Cantonment President, authorities have failed to take any concrete action. They claim this continued inaction left them with no option but to stage a dharna seeking immediate intervention.

The matter has now been taken up with higher authorities, including the National Green Tribunal (NGT), the Central Vigilance Commission (CVC), the DGDE, the PDDE, and the Human Rights Commission, with residents seeking an urgent inquiry and strict accountability. The protest is being led by Shaik Nayeem, former AMC member of the Government of Telangana and convener of BVM, Ward 2. Several local residents, including K Yadagiri, Toufeeq, Gaffar, Jabbar Jr, Zubair, Saikumar, Saleem, Naser, Chandraiah, Yousuf and Akber are actively participating.

Nayeem Pasha said the protest is continuing as no work has commenced yet. "The dharna began on February 2, and it has been over a week now. Residents have been visiting the Cantonment office regularly, urging officials to take action, but there has been no progress," he said.

The residents are demanding immediate removal and scientific reconstruction of the drainage line, safety and quality testing of the borewell water, and strict action against negligent officials and contractors. They warned that if authorities fail to act swiftly, the agitation will be intensified in the coming days.



Source: <https://www.amarujala.com/uttar-pradesh/deoria/questions-raised-on-the-investigation-letter-written-to-the-human-rights-commission-deoria-news-c-208-1-deo1026-175450-2026-02-22>

Deoria News: जांच पर उठाए सवाल, मानवाधिकार आयोग को लिखा पत्र

संवाद न्यूज एजेंसी, देवरिया Updated Sun, 22 Feb 2026 12:59 AM IST

देसही देवरिया। हरखौली गांव के लापता किशोर की मौत की निष्पक्ष जांच कराने के लिए पीड़ित पक्ष ने अब राष्ट्रीय मानवाधिकार आयोग को पत्र लिखकर गुहार लगाई है। अभिषेक की मां शैल देवी ने आयोग को लिखे पत्र में स्थानीय पुलिस और जीआरपी पर गंभीर आरोप लगाया है।

Source: <https://www.jansatta.com/legal-news/prisoner-suicide-attracts-absolute-state-liability-allahabad-high-court-awards-10-lakh-rs-compensation/4419086/lite/>

‘कैदी की आत्महत्या पर राज्य पूरी तरह जिम्मेदार’, इलाहाबाद हाई कोर्ट ने 10 लाख रुपये मुआवजे का दिया आदेश

याचिकाकर्ता के बेटा पॉक्सो मामले में विचाराधीन था। उसने 20 फरवरी, 2024 को आत्महत्या कर ली थी। उसका शव जेल के शौचालय में मिला था।

Written by जनसत्ता न्यूज डेस्क Edited by Vivek Awasthi

लखनऊ

Updated: February 21, 2026 15:22 IST

Allahabad High Court: इलाहाबाद हाई कोर्ट की लखनऊ पीठ ने शुक्रवार को महत्वपूर्ण फैसला सुनाया। हाई कोर्ट ने कहा कि अगर किसी कैदी की हिरासत में अप्राकृतिक तरीके से मौत होती है, तो उसके लिए पूरी तरह से राज्य सरकार जिम्मेदार होगी, भले ही वह मृत्यु आत्महत्या ही क्यों न हो।

हाई कोर्ट ने कहा कि संविधान के अनुच्छेद 21 के तहत गारंटीकृत जीवन और मानवीय गरिमा का अधिकार एक आंतरिक और सर्वव्यापी अधिकार है। जो राज्य द्वारा अवैध रूप से गिरफ्तार या हिरासत में लिए गए व्यक्ति तक भी विस्तारित है।

जस्टिस शेखर बी सराफ और जस्टिस मंजीव शुक्ला की खंडपीठ ने 20 फरवरी को प्रेमा देवी द्वारा दायर याचिका को स्वीकार करते हुए यह फैसला सुनाया। प्रेमा देवी ने पीलीभीत जिला जेल में अपने नाबालिग बेटे की मौत के लिए मुआवजे की मांग की थी।

अदालत ने प्रतिवादियों- राज्य सरकार और अन्य अधिकारियों को तीन सप्ताह के भीतर कानूनी वारिसों को 10 लाख रुपये का मुआवजा देने का निर्देश देते हुए उत्तर प्रदेश सरकार से मुआवजे के निर्धारण के लिए दिशानिर्देश तैयार करने को भी कहा। इसमें कहा गया है कि सरकार को हिरासत में हुई मौतों के मामलों में मुआवजे के निर्धारण के लिए प्रासंगिक और तर्कसंगत मापदंड अपनाने चाहिए, जो मोटर वाहन अधिनियम, 1988 के तहत आयु, आय और आश्रितों पर आधारित गुणक पद्धति के समान हों।

फैसले के अनुसार, याचिकाकर्ता के बेटे, जो पॉक्सो मामले में विचाराधीन था। उसने 20 फरवरी, 2024 को आत्महत्या कर ली। उसका शव जेल के शौचालय के वेंटिलेटर से लटका हुआ मिला।

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने पहले तीन लाख रुपये के मुआवजे की सिफारिश की थी। मुआवजा न मिलने पर याचिकाकर्ता ने हाई कोर्ट का रुख किया। याचिकाकर्ता ने आरोप लगाया कि मृतक को अवैध पैसों की मांग को लेकर पुलिसकर्मियों द्वारा प्रताड़ित किया गया, जिसके परिणामस्वरूप अंततः उसकी मृत्यु हो गई। हालांकि, सरकारी वकील ने तर्क दिया कि यह आत्महत्या का मामला था और रिकॉर्ड में ऐसा कोई सबूत नहीं था जिससे अधिकारियों की लापरवाही, दुर्व्यवहार या संलिप्तता का संकेत मिले।

राज्य ने आगे बताया कि औपचारिकताओं के पूरा होने और आवश्यक बजटीय आवंटन प्राप्त होने के बाद स्वीकृत मुआवजा जारी कर दिया जाएगा। अदालत ने कहा कि हिरासत में होने वाली मौतें न्याय व्यवस्था के भीतर मौलिक अधिकारों की सुरक्षा के लिए सबसे गंभीर चुनौतियों में से एक हैं। अदालत ने यह भी कहा कि गैरकानूनी हिरासत या हिरासत में मौत के मामलों में मुआवजे के प्रावधान का कोई स्पष्ट संवैधानिक प्रावधान न होना ‘अत्यंत आश्चर्यजनक’ है।

इलाहाबाद हाई कोर्ट ने पुलिस को लगाई फटकार

इलाहाबाद हाई कोर्ट ने एफआईआर में हिंदी फिल्म के डायलॉग के लिए पुलिस को फटकार लगाई। इलाहाबाद उच्च न्यायालय की लखनऊ पीठ ने आपराधिक मामलों में दर्ज एफआईआर में पुलिस द्वारा बार-बार एक ही पैटर्न का इस्तेमाल करने पर कड़ी टिप्पणी की। अदालत ने एफआईआर को बेतुका और जमीनी हकीकत से मेल न खाने वाला बताया।

Source: <https://www.bhaskar.com/local/uttar-pradesh/mahoba/news/mahoba-mid-day-meal-watery-milk-nhrc-notice-137263433.html>

राष्ट्रीय मानवाधिकार आयोग ने डीएम को भेजा नोटिस:मिड-डे मील में पानी मिले दूध पर मांगा जवाब, जांच के दिए निर्देश

इरफान खान पठान | महोबा 14 घंटे पहले

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने महोबा के कबरई ब्लॉक के ढिकवाहा गांव में मिड-डे मील में हुई लापरवाही का कड़ा संज्ञान लिया है। आयोग ने जिलाधिकारी महोबा को नोटिस जारी कर दो सप्ताह के भीतर एक्शन टेकन रिपोर्ट (ATR) मांगी है। यह मामला बच्चों को एक बाल्टी पानी में सिर्फ एक लीटर दूध मिलाकर परोसने के वायरल वीडियो से जुड़ा है।

ढिकवाहा गांव के सरकारी स्कूल से सामने आए इस वीडियो में साफ दिख रहा था कि कैसे मासूम बच्चों की सेहत के साथ खिलवाड़ किया जा रहा था। सोशल मीडिया पर वायरल हुए इस वीडियो में एक बाल्टी पानी में केवल दो पैकेट दूध मिलाकर बच्चों को बांटा जा रहा था।

राष्ट्रीय मानवाधिकार आयोग ने इस गंभीर लापरवाही को मानवाधिकारों का प्रथम दृष्टया उल्लंघन माना है। आयोग का कहना है कि बच्चों को पौष्टिक आहार न देना उनके स्वास्थ्य और गरिमा के मौलिक अधिकारों का हनन है। यह कृत्य सरकारी कल्याणकारी योजनाओं के मूल उद्देश्य को विफल करता है।

आयोग द्वारा जिलाधिकारी महोबा को भेजे गए नोटिस में मामले की गहन जांच कराने का निर्देश दिया गया है। आयोग ने प्रशासन से पूछा है कि इस घोर लापरवाही के लिए जिम्मेदार अधिकारियों और कर्मचारियों पर अब तक क्या कार्रवाई की गई है। जिला मजिस्ट्रेट को दो सप्ताह के भीतर अपनी विस्तृत रिपोर्ट आयोग के समक्ष पेश करनी होगी।

शिकायतकर्ता ने आयोग से ऐसे मामलों की पुनरावृत्ति रोकने के लिए दोषियों पर सख्त कार्रवाई की मांग की थी। अब सबकी नजरें जिला प्रशासन की रिपोर्ट पर टिकी हैं कि वे इस मामले में शामिल दोषियों पर क्या कार्रवाई सुनिश्चित करते हैं।

Source: <https://hindi.news18.com/news/uttar-pradesh/mahoba-national-human-rights-commission-notice-issued-dm-water-mixed-milk-mid-day-meal-local18-10207217.html>

बाल्टी भर पानी में 2 पैकेट दूध, राष्ट्रीय मानवाधिकार आयोग ने महोबा के डीएम से 2 हफ्ते में मांगा जवाब

Reported by: मनोज ओझा

Edited by: Priyanshu Gupta

Agency: Local18

Last Updated: February 21, 2026, 19:11 IST

पिछले दिनों वायरल हुआ महोबा का एक वीडियो हो सकता है कि आपने भी देखा हो. मामला मिड डे मील दूध में बाल्टी भर पानी मिलने का है. ये दूध बच्चों को दिया जाना था. अब डीएम को नोटिस आई है. राष्ट्रीय मानवाधिकार आयोग ने मामले का संज्ञान लिया है. आयोग की ओर से डीएम महोबा को नोटिस भेजा गया है. जिलाधिकारी से दो हफ्ते में एक्शन टेकन रिपोर्ट मांगी गई है. मामला कबरई ब्लॉक के ढिकवाहा प्राथमिक स्कूल का है. तभी कहा जा रहा था कि इस केस में जिम्मेदारों पर गाज गिर सकती है. वीडियो सामने आने के बाद अभिभावकों में भी गुस्सा देखा गया.

महोबा. बीते दिनों महोबा का एक वीडियो तेजी से वायरल हुआ. मामला था मिड डे मील में पानी मिला दूध बच्चों को देने का. इस मामले में अब डीएम को नोटिस का जवाब देना होगा. एक बाल्टी पानी में एक लीटर दूध मिलाने में बड़ी कार्रवाई की गई है. वीडियो वायरल होने के बाद मामला राष्ट्रीय मानवाधिकार आयोग तक पहुंच गया. मानवाधिकार आयोग ने मामले का संज्ञान लिया है. इसके बाद आयोग की ओर से डीएम महोबा को आधिकारिक नोटिस भेजा गया है. नोटिस में जिलाधिकारी से दो सप्ताह में एक्शन टेकन रिपोर्ट मांगी गई है. वीडियो वायरल होने के बाद बच्चों के पोषण और अधिकारों पर गंभीर सवाल उठे थे. मामला

कबरई ब्लॉक के ढिकवाहा प्राथमिक विद्यालय का है.

जिम्मेदारों पर लटकी तलवार

करीब एक हफ्ते पहले महोबा मिड डे मील का ये केस सामने आया और तेजी से वायरल हो गया. वीडियो में देखा जा सकता है कि कैसे बाल्टी भर पानी में दो पैकेट दूध मिलाए गए. ये दूध प्राथमिक स्कूल के बच्चों को दिया जाना था. स्कूली बच्चों के पोषण से खिलवाड़ का आरोप लगा. इसके बाद बीएसए ने जांच के आदेश और सख्त कार्रवाई के निर्देश दिए थे. कहा जा रहा था कि जिम्मेदारों पर गाज गिर सकती है. वीडियो सामने आने के बाद अभिभावकों में भी आक्रोश देखा गया.